

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.1738**  
ANSWERED ON 10.03.2025

**AMASR Act**

1738. SHRI ADITYA YADAV:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is cognizant that the Ancient Monuments and Archaeological Sites and Remains Act 1958 (AMASR) (amended in 2010) has neither a precise definition nor a process for identifying a monument for preservation; and
- (b) if so, the details of the remedial steps that are proposed to be taken by the Government to address this major issue?

**ANSWER**

THE MINISTER OF CULTURE AND TOURISM  
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) Section 2 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, & deals with the definitions of different terms described in the Act. Further, regular inspections
- (b) of protected monument are carried out for identification of monument for preservation which is a continuous process, accordingly annual conservation plans are made within available resources.

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